

O.A. 287/89  
'A'

3

| Serial<br>No. of<br>Order | Date of<br>Order | Order with Signature  |
|---------------------------|------------------|---|
| 8                         | 7.2.92           | <p>Call on 13.2.92 for hearing since<br/>Mr. B.K.Sahoo is on accommodation today.</p> <p>Vice-Chairman<br/>K. Ravane<br/>Member (A)</p>   |
| 9                         | 13.2.92.         | <p>Heard Mr. B.K. Sahoo, learned counsel for the applicant and Mr. B. Pal, learned Sr. Standing Counsel (Railways) for the respondents at a considerable length. Hearing is concluded. and pronounced<br/>Judgment is dictated/in open court vide separate sheets attached to the case records of O.A.101 of 1988. This application is accordingly disposed of leaving the parties to bear their own costs.</p> <p><u>M</u></p> <p>Vice-Chairman<br/>K. Ravane<br/>Member (A)</p> |